12.05 hrs.

## CONVICTION AND RELEASE OF MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following communications:—

 (i) Wireless message dated 18 July, 1980 from Judicial Magistrate, Meerut.

"I have the honour to inform you that Swami Indervesh, M.P., was tried at the Court of the Judicial Magistrate before me on a charge of violation of Section 144 Cr.P.C. punishable under Section 188 IPC. On 18-7-1980 after a trial lasting same day I found him guilty of charge under Section 188 IPC and sentenced him to imprisonment for the period of 11-7-80 to 18-7-80 simple imprisonment already undergone."

(ii) Wireless message dated 10 July, 1980 from Judicial Magistrate, Meerut.

"I have the honour to inform you that Shri Manohar Lal Saini, Member of Lok Sabha, was tried at the Court of the Judicial Magistrate before me on a charge of violation of Section 144 Cr.P.C. punishable under Section 188 IPC. On 19-7-80 after a trial lasting same day, I found and sentenced him to imprisonment for the period of 11-7-1980 to 19-7-1980 simple imprisonment already undergone."

(iii) Wireless message dated 19-7-80 from S.D.J. Meerut

"I have the honour to inform you that Shri Jagpal Singh, MP, who was convicted and admitted in jail on 14-7-1980 for a charge under Section 188 IPC was released on 19-7-1980 at 8.50 hours after undergoing seven days simple imprisonment."

(iv) Wireless message dated 19-7-1980 from District Magistrate, Bulandshahar

"Regarding arrest of Shri Mahmood Hassan Khan, MP, of this District. Shri Mahmood Hassan Khan, MP, has been convicted on 19-7-1980 under section 188 IPC and sentenced to undergo SI for the period already passed in Jail and has been released on date."

12.10 hrs.

## RE. ADJOURNMENT MOTIONS

MR. SPEAKER: I have received notices of 3 Adjournment Motions to-day. Shri Ram Vilas Paswan's Adjournment Motion relates to reported killing of 4 Harijans of Karsarua village in Sasaram Block, District Rohtas, Bihar, and 2 Harijans at Sivsagar Police Station of the same district by the Police. There will be opportunity to raise this matter during the discussion on the Demands for Grants of Ministry of Home Affairs which is going on.

Shri Mani Ram Bagri has given notice of Adjournment Motion regarding flood situation in Haryana. I have admitted a Calling Attention notice regarding floods for tomorrow.

In regard to the Adjournment Motion tabled by Shri R. P. Yadav regarding deaths of several persons due to poisoned liquor in Delhi, it can be raised during discussion on Ministry of Home Affairs.

I have accordingly withheld my consent to the above Adjournment Motions.

PROF. MADHU DANDAVATE (Rajapur): Under Rule 223 I have given a notice of privilege motion against the Union Health Secretary.

MR. SPEAKER: I have allowed you to raise it under Rule 377.

PROF. MADHU DANDAVATE: But 377 is a different thing.

MR. SPEAKER: You have given both the things. So, I have allowed you to raise it under Rule 377.

PROF. MADHU DANDAVATE: Do I take it that you have rejected my privilege motion?

MR. SPEAKER: That is under my consideration.